## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

R.A.No.76/99 in O.A.No.953/97

Date of Order:25.11.99

BETWEEN:

M. Abid Ali Khan

..Applicant.

## AND

- The Secretary, Railway Board, Ministry of Railways, Rail Bhavan, New Delhi.
- 2. The Secretary,
  Union Public Service Commission,
  NewDelhi.
- The Chairman, Medical Board, S.C.Railway, Rail Nilayam, Secunderabad.
- 4. The Director General Railway Health Services, Railway Board, New Delhi.

.. Respondents.

Counsel for the Applicant

.. Mr.S.Ramakrishna Rao

Counsel for the Respondents

.. Mr.C.V.Malla Reddy .. Mr.V.Rajeswara Rao for R-2

CORAM:

HON'BLE SHRI R.RANGARAJAN :MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

## ORDER

[ As per Hon'ble Shri R.Rangarajan, Member(Admn.) ]

Mr.S.RamakrishnaRao, learned counsel for the applicant, Mr.C.V.Malla Reddy, learned standing counsel for the respondents and Mr.V.Rajeswara Rao, learned standing counsel for R-2. Mr.Manesh Kumar, Deputy Director Gazetted Recruitment Railway Board was present.

2. The applicant in this OA has filed this Review Application. The sum and substance of the R.A. is that his case should be considered for absorption in railways in a post where he will fit as per the medical standard possessed by him.

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In the OA itself we have observed in para-12 that the applicant is at liberty to approach the authorities concerned for considering for any other department where strict medical standard is not required. We have no doubt in our mind that the respondent authorities will consider his case if such an application is made to the concerned authorities of the railways.

- Services after competing with the number of candidates who appeared for the selection. When a candidate who had come out successfully competing with thousands of other engineering candidates restricting for a particular department namely Civil Engineering may not be appropriate. In that view the above observation is made. That observation should not be treated lightly. It has been given the due respect on the basis of the extant rules and regulations. The applicant has given liberty to approach the authorities. If he had already been approached the authorities or if he approached now his case should be considered for any other post in the other department where he fits with his medical standards in accordance with the law.
- 4. With the above observation, the R.A. is disposed of. No costs.

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